

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 172 of 2020

IN THE MATTER OF:

Balwant Singh Kanda

....Appellant

Vs.

Kanda Auto Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Satyavikram and Ms. Lekha Vishwanath,
Advocates.**

**For Respondents: Mr. Shekhar Gupta and Mr. Kamal Khatta,
Advocates for R-1,2 & 3.**

ORDER

(Through Virtual Mode)

20.10.2020: Heard the Learned Counsel for the Appellant. Mr. Kamal Khatta, Learned Counsel appearing for the Respondent No. 1, 2 & 3 prays for time to file Reply/Response and accordingly granted two weeks time to file Reply/Response and the copy of the same is to be served to the Learned Counsel for the Appellant, three days before the next date of hearing.

It is open to the Appellant to file 'Rejoinder', if any, and the copy of the said Rejoinder shall also be served to the Learned Counsel for the Respondent well in advance before the next date of hearing.

The Registry is directed to List the matter on **17th November, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

sr/nn